IN THE SUPREME COURT OF INDIA
ORIGINAL JURISDICTION
CONTEMPT PETITION (C) NO. 570 OF 2022
IN
CRIMINAL APPEAL NO. 1167/2022

RELIANCE INDUSTRIES LIMITED   Petitioner(s)

VERSUS

VIJAYAN A (AUTHORISED REPRESENTATIVE OF SECURITIES
AND EXCHANGE BOARD OF INDIA)   Respondent(s)

O R D E R

Shri K.K. Venugopal, learned Senior Advocate, appearing on behalf of the respondent-SEBI, under the instructions, has stated at the Bar that all the relevant documents, which were required to be supplied to the appellant, pursuant to the order of which the non-compliance is alleged, has now been furnished to the appellant.

He has submitted that, as earlier the review petition was pending and, therefore, the documents were not supplied. It is submitted that there was no other intention on the part of the SEBI in not complying with the directions issued by this Court and as the review petition was pending, *bona fidely*, the documents were not supplied.

In view of the above, we accept the apology tendered and close the present contempt proceedings.

The contempt proceedings stand closed.

```
........................... J.
      (M.R. SHAH)


........................... J
      (C.T. RAVIKUMAR)
```

New Delhi;
December 02, 2022.

ITEM NO.50   COURT NO.5   SECTION II-A

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 570/2022 in Crl.A. No. 1167/2022

RELIANCE INDUSTRIES LIMITED   Petitioner(s)

VERSUS

VIJAYAN A (AUTHORISED REPRESENTATIVE OF SECURITIES
AND EXCHANGE BOARD OF INDIA)   Respondent(s)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM :   HON'BLE MR. JUSTICE M.R. SHAH
          HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)   Mr. K. R. Sasiprabhu, AOR
                     Mr. Raghav Shankar, Adv.
                     Amey Nabar, Adv.
                     Mr. Vishnu Sharma A.S., Adv.

For Respondent(s)   Mr. K.K. Venugopal, Sr. Adv.
                     Mr. Arvind P. Datar, Sr. Adv.
                     Mr. Pratap Venugopal, Adv.
                     Mr. Abhishek Singh, Adv.
                     For M/s. K Ashar & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

The contempt proceedings stand closed in terms of the signed

order.

(R. NATARAJAN)   (NISHA TRIPATHI)
ASTT. REGISTRAR-cum-PS   ASSISTANT REGISTRAR
            (Signed order is placed on the file)